

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-125(PB)/2018

**IN THE MATTER OF:**

<b>Sanjeev Kumar</b>	....	<b>APPLICANT / PETITIONER</b>
<b>Vs.</b>		
<b>Vardhman Estates &amp; Developers Pvt. Ltd.</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**


**PRESENTS:**

**For the APPLICANT**                :- Mr. Vaibhav Tyagi, Advocate

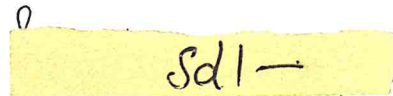
**For the RESPONDENT**        :-

**ORDER**

At the request made by the learned counsel for the petitioner, the matter is adjourned to 7<sup>th</sup> February 2018.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(VARADHARAJAN)  
MEMBER (JUDICIAL)**

**Deepak Kumar  
05.02.2018**